

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3877 of 2020**

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Binod Kr. Dubey, Advocate
For the State : Mr. Satish Prasad, APP

02/ 21.07.2020 Heard through V.C.

2. At the request of learned APP for submitting enquiry report through an electronic device, put up this case on **27.07.2020** under the same heading.

3. Learned APP is directed to distinguish the case of Satish Chandra Bharati and Roshan Turi who was already granted bail.

(Deepak Roshan, J.)

Pramanik/